

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.104/2001

Dated Wednesday this the 5th day of February, 2003.

C O R A M

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

C.Krishnankutty Nair
S/o N.Chellappan Pillai
Pressy Bhavan
Works Supervisor (Chasing)
under the office of the
Deputy Chief Engineer (CN)
Southern Railway
Thiruvananthapuram.

Applicant

[By advocate Mrs.Chincy Gopakumar]

Versus

1. Union of India
represented by the General Manager
Southern Railway
Madras.
2. Chief Engineer (Construction)
Headquarters Office
Southern Railway
Works Construction Branch
Egmore, Chennai.
3. Dy.Chief Engineer (CN)
Southern Railway
Thiruvananthapuram Central

Respondents.

[By advocate Mr.Thomas Mathew Nellimoottil]

The application having been heard on 5th February, 2003,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, aggrieved by A-1 office order No.C/150/2000
dated 27.12.2000 issued by the second respondent repatriating him
to Wheel & Axle Plant, Yelahanka, filed this Original Application
seeking the following reliefs:

- a) Set aside or quash Annexure A1 as the same is illegal and void.
- b) Direct the respondents to see that the applicant is retained in Construction Wing at TVC, so far as various works are being carried on in the Construction Wing.



c) To grant such other reliefs, which this Hon'ble Tribunal deems fit, proper and just in the facts and circumstances of the case.

2. Applicant advanced a number of grounds in support of the reliefs claimed by him.

3. Respondents filed reply statement resisting the claim of the applicant.

4. Rejoinder and additional reply statement were filed.

5. Today when the OA came up for final hearing, learned counsel for the applicant submitted that the applicant would be satisfied if he is permitted to submit a representation to the first respondent - The General Manager, Southern Railway, Madras-3, detailing his grievances and the first respondent is directed to consider the said representation sympathetically, keeping in view the fact that he had been transferred to Trivandrum Division in view of his health condition as is evident from A-6, and keeping the orders of his transfer in abeyance till such consideration and disposal of his representation. Learned counsel for the respondents submitted that there is no objection to adopt such a course of action.

6. The above submissions are recorded and keeping in view the above submissions this OA is disposed of permitting the applicant to submit a detailed representation to the first respondent - The General Manager, Southern Railway, Madras-3 through proper channel within two weeks from today. If such a representation is



received, the first respondent shall consider the same and pass appropriate orders at the earliest and till the time such orders are passed and communicated to the applicant, the respondents shall keep A-1 order dated 27.12.2000 in abeyance.

7. The OA is disposed of as above No costs.

Dated 5th February, 2003.



K.V. SACHIDANANDAN
JUDICIAL MEMBER

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G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER